

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF B D OVERSEAS AND FISCAL SERVICES LIMITED

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the B D Overseas and Fiscal Services Limited on 20.01.2020.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	B D OVERSEAS AND FISCAL SERVICES LIMITED
2.	Date of incorporation of corporate debtor	24/03/1994
3.	Authority under which corporate debtor is incorporated / registered	RoC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51900GJ1994PLC093306
5.	Address of the registered office and principal office (if any) of corporate debtor	A/1113 SIDDHI VINAYAK TOWER-A.B/H DCP OFF OFF S.G. HIGHWAY,SUR. NO. 212/2,NEAR KATARIYA HOUSE MAKARBA AHMEDABAD AHMEDABAD GJ 380051 IN
6.	Insolvency commencement date in respect of corporate debtor	20.01.2020 (Certified true copy of the order received on 12.02.2020)
7.	Estimated date of closure of insolvency resolution process	18.07.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Navin Srichand Kanjwani Regn No: IBBI/IPA-002/IP-N00347/2017-18/10997
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1, New Maharaja Park, Maya Cinema Road, Kubernagar, Ahmedabad, Gujarat- 382340 navinskaniwani@vahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	D/511, Kanakia Zillion, Junction of L.B.S Road & CST Road, B.K.C Annexe, Near Equinox, Kurla (west), Mumbai-400070. cirp.bdofsl@gmail.com
11.	Last date for submission of claims	26.02.2020 (14 days from date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives	Web link: https://ibbi.gov.in/home/downloads

The creditors of B D Overseas and Fiscal Services Limited, are hereby called upon to submit their claims with proof on or before 26.02.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

A circular blue ink stamp is positioned over a handwritten signature. The signature is in black ink and appears to read 'Navin Srichand Kanjwani'. The stamp contains the text 'NAVIN SRICHAND KANJWANI' around its perimeter and 'INSOLVENCY PROFESSIONAL' in the center.

Navin Srichand Kanjwani
IBBI/IPA-002/IP-N00347/2017-18/10997
1, New Maharaja Park, Maya Cinema Road,
Kubernagar, Ahmedabad, Gujarat- 382340

Date: 14.02.2020
Place: Ahmedabad